

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2931 of 2020

Bijay Yadav, son of Kedar Yadav

... .. Petitioner

-V e r s u s -

State of Jharkhand

... .. Opposite Party

**CORAM: - HON'BLE MR. JUSTICE DR. S. N. PATHAK
(Through: Video Conferencing)**

For the Petitioner : Mr. Sabyasanchi, Advocate.

For the State : Mr. Prabir Chatterjee, APP

02/09.09.2020

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Instant petition has been filed for grant of anticipatory bail to the petitioner who apprehends his arrest in connection with Borio P.S. Case No. 22/2020, for the offence under Sections 379/ 414 of the Indian Penal Code and Section 4/54 of Jharkhand Minor Mineral Concession Rules, 2004, pending in the Court of Chief Judicial Magistrate, Sahibganj.

Mr. Sabyasanchi, learned counsel appearing for the petitioner submits that petitioner is owner of the vehicle in question. He was neither transporting nor in anyway involved in sand loading or transporting. The vehicle was used by the driver without prior permission of the petitioner. The vehicle has been seized without following due procedures of law.

Mr. Prabir Chatterjee, learned APP vehemently opposes prayer for grant of anticipatory bail to the petitioner.

Having heard counsel for the parties and considering facts and circumstance of the case, petitioner named above is directed to surrender before the Court below within a period of four weeks from today and in the event of his arrest or surrender, he is directed to be enlarged on bail on furnishing bail bond of Rs.20,000/- (Rupees Twenty Thousand), with two sureties of the like amount each, to the satisfaction of Chief Judicial Magistrate, Sahibganj in connection with Borio P.S. Case No. 22/2020, subject to fulfillment of conditions as laid down under Section 438 (2) Cr.P.C.

(Dr. S. N. Pathak, J.)